MR. DEPUTY-SPEAKER : Now, we take up cluase by clause consideration. The question is :

"That Clause 2 stand part of the Bill.

The motion was adopted.

Clause 2 was added to the Bill.

Clause 1 the Enacting Formula and the Title were added to the Bill.

SHRI VEERENDRA PATIL : I beg to move :

"That the Bill be passed."

MR. DEPUTY SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

14-08 hrs.

ANDHRA PRADESH LEGISLATIVE COUNCIL (ABOLITION) BILL

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARADWAJ) : I beg to move :

"That the Bill to provide for the abolition of the Legislative Council of the State of Andhra Pradesh and for matters supplemental, incidental and consequential thereto, be taken into consideration."

MR. DEPUTY-SPEAKER : How much time shall we fix ?

SOME HON. MEMBERS. No discussion.

MR. DEPUTY-SPEAKER : All right. the question is :

"That the Bill to provide for the abolition of the Legislative Council of the State of Andhra Pradesh and for matters supplemental, incidental and consequential thereto, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER : The house will now take up clause by clause consideration of the Bill. The question is :

"The Clauses 2 to 9 stand part of the Bill."

The motion was adopted

Clauses 2 to 9 were added to the Bill.

Cluases 1 The Enacting Formula and the Title were added to the Bill

MR. DEPUTY-SPEAKER : The Minister may now move that the Bill be passed.

SHRI H. R. BHARADWAJ : Sir, I beg to move :

"That the Bill be passed."

SHRI C. MADHAV REDDI (Adilabad One second, Sir. On this occasion I would like to express my happiness and the gratitude at the way the Government has acted and accepted the wishes of the Government of Andhra Pradesh. I am . in support of this Bill and I support it.

SHRI E. AYYAPU REDDY (Kurnool) : Sir. through this Bill, Shri Bharadwaj Ji has opened the *darwaza* that was closed for the people of Andhra Pradesh, and he has further secured the constructive cooperation of the Union with the States. We thank him for this and we also thank the Prime Minister for responding to the wishes of the people of Andhra Pradesh and for respecting the Resolution passed by the Andhra Pradesh Legislative Assembly.

MR. DEPUTY SPEAKER : Shri Jaipal Reddy. Three Reddys want to speak.

SHRI S. JAIPAL READY(Mahbubnagar) : Sir, while I welcome the Bill, I do not find any reason for thanking anybody. I must make it very plain because we thought no discussion would take place. Now that some discussion is taking place, I must put forth my viewpoint. I do not think that anybody deserves to be thanked for the very simple reason that the Legislative Assembly of Andhra Pradesh was forced to pass the Resolution second time. I will merely refer to one think, the Constituent Assembly debates. Mr. Ambedkar, while referring to this Article said very clearly :

"The provisions of this article follow very closely the provisions contained in the Government of India Act, section 60, for the creation of the Legislative Council and section 308 which provides for the abolition. The procedure adopted here for the creation and abolition is that the matter is really left with the Lower Chamber, which by a resolution may recommend either of the two courses that it may decide upon. In order to facilitate any change made either in the abolition of the Second Chamber or in the creation of a Second Chamber, provision is made that such a law shall not be deemed to be an amendment of the Constitution, in order to obviate the difficult procedure which has been provided in the Draft Constitution for the amendment of the Constitution."

Mr. Ambedkar, while moving the Bill for the relevent article, said that the discretion was left completely to the Assembly of the State concerned. The Government of India was quite grudging in considering it. It is obvious. I am at least happy that wiser counsels, though belated, prevailed upon the Government.

SHRI H. R. BHARADWAJ : With your kind permission, Sir, I would like to reciprocate the feeling and put the record straight. You will kindly appreciate that new norms of democratic behaviour have been set in as this Government has taken over, and you will find that when we implement the Resolution of the Andhra Pradesh Assembly, we are doing something which is highly democratic. And in doing so, I am also grateful to the leaders of the opposition who have said that they will not like to speak on this. As you know, Sir, our party had majority in the Council and we had lot of opposition from our own people. But, as I said, if democracy has to thrive, institutions have to be nurtured, we will have to make sacrifices. I am happy that with this spirit, Mr Jaipal Reddy will take it. There is absolutely no other spirit except that. To uphold the highest traditions of democracy in this country, we will cooperate in future also.

MR. DEPUTY SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

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14.15 hrs.

PAYMENT OF BONUS (AMENDMENT) BILL, 1985

[*English*]

MR. DEPUTY SPEAKER : Now, we shall take up Item No. 12—Payment of Bonus (Amendment) Bill. Shri Ghulam Nabi Azad may move the Bill for consideration on behalf of Mr. Anjiah.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : Sir, on behalf of Shri Anjiah. I beg to move :

"That the Bill further to amend the Payment of Bonus Act, 1965, as passed by the Rajya Sabha, be taken into consideration."

SHRI S. JAIPAL REDDY : Sir, I am on a point of order. The convention is that when the Bill is to be moved, it must be moved by the concerned Minister and the concerned Minister is not here now. So, he is not going to listen to the speeches made in the House. Then how is he going to reply ? It is too much.

(*Interruptions*)

MR. DEPUTY SPEAKER : The Minister is held up on an urgent business. Meanwhile, the other Minister is going to note whatever the points that are being raised by Members.

SHRI S. JAIPAL REDDY : I have no doubt about the capacity of Mr. Anjiah.

MR. DEPUTY SPEAKER : The Minister is going to note the points. There is no problem.

Motion moved :

"That this Bill further to amend the Payment of Bonus Act, 1965, as passed by Rajya Sabha, be taken into consideration."